

3-star hotels in states

263. SHRI GHOUSE MOHIUDDIN
SHEIKH: SHRIMATI
MONIKA DAS:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a number of 3-Star hotels are being set up in the country in different States for the benefit of low budget donation and foreign tourists;

(b) if so, what would be the location of each; and

(c) out of them, how many will be located in Andhra Pradesh?

THE MINISTER OF STATE IN THE , MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN): (a) and (b) Indian Tourism Development Corporation has decided to set up 3-star hotels in collaboration with State Governments|State Tourism Development Corporations at Gauahati, Puri, Ran-chi, Bhopal and Madras.

(c) ITDC had decided to set up a 3-star hotel at Hyderabad in collaboration with the Andhra Pradesh State Travel and Tourism Development Corporation. At the instance of the State Government the proposal has since been dropped.

Hotels as an Industry

264. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to **Male:**

(a) whether Government have sent any instructions to the State Governments to treat hotels as an industry and to provide them all incentives in pursuance of the statement on Tourism Policy made in the House on the 3rd November, 1982; and

(b) if so, what is the response of the State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN): (a) State|Union Territory Govts. were requested to consider treating hotels

as an industry in their respective State to provide them incentives already available to export-oriented industries.

(b) State Govts, of Orissa, West Bengal; Uttar Pradesh, Karnataka, Bihar and Himachal Pradesh have responded favourably and have announced some incentives concessions to the hotel industry in their respective States.

Abolition of Luxury Tax

265. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Central Government have directed the State Governments to abolish luxury tax on the earnings of hotels; and

(b) if so, what is the reaction of the State Governments in the matter

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN): (a) The Central Government has requested State Governments where Luxury Tax levied to consider abolishing the same.

(b) So far none of the State Governments has agreed to abolish the Luxury Tax.

Applicability of Liberalised Pension Rules to pre-1972 Retired Employ!

266. SHRI M: BASAVARAJU: Will the Minister of FINANCE be pleased to refer to the answer to the Unstarred Question 1552 given in the Raj Sabha on the 10th May, 1983 a state;

(a) whether any decision has since been taken with regard to the extension of Liberalised Pension Rules to Government employees who retired prior to 1972; and

(b) if not, by when a decision thereon is likely to be taken?